

ITEM NO.1

COURT NO.7

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.4294/2019  
(Arising out of impugned final judgment and order dated 13-12-2018  
in SCRA No.9897/2017 passed by the High Court Of Gujarat At  
Ahmedabad)

MISS XYZ

Petitioner(s)

VERSUS

STATE OF GUJARAT &amp; ANR.

Respondent(s)

(IA No.74745/2019 - FOR EXEMPTION FROM FILING O.T.; IA No.74746/2019 -  
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES; and, IA  
No.74744/2019 - FOR PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 23-10-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MS. JUSTICE INDU MALHOTRA  
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Amit Anand Tiwari, Adv.  
Ms. Shakun Sharma, AOR  
Mr. Jeet P. Bhat, Adv.  
Mr. Shashwat Singh, Adv.

For Respondent(s) Mr. Aniruddha P. Mayee, AOR  
Ms. Deepanwita Priyanka, Adv.  
  
Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Saurabh Kirpal, Adv.  
Mr. Sujay Kantawala, Adv.  
Mr. Pitambar R. Abhichandani, Adv.  
Ms. Jesal Wahi, AOR  
Ms. Puja Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard Mr. Amit Anand Tiwari, learned Advocate for the  
petitioner, Ms. Deepanwita Priyanka, learned Advocate for the  
State, and Mr. Mukul Rohatgi, learned Senior Advocate for  
respondent no.2.

Order reserved.

It is made clear that in case the order passed by the High Court is set-aside, respondent no.2 shall appear before the concerned Police Station on 04.11.2019 at 11.00 a.m. and till then no coercive action shall be taken against him.

(MUKESH NASA)  
COURT MASTER

(SUMAN JAIN)  
BRANCH OFFICER